

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

* * *

ORDER

No. 494 Dated 14/07/2017

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates for medical/financial assistance out of the Advocates Welfare Fund maintained by the concerned authority, as per the details given against each:

S.No.	Name	Amount	Name of the Authorities
1	Sh. N.P.Kotwal, Advocate	Rs.1.00.000/-	Registrar Judicial High Court of J&K, Jammu.
2.	Sh. B.L.Kalgotha, Advocate	Rs.1,00,000/	-do-
3.	Sh. Bashir Ahmed Mir, Advocate	Rs.1,00,000/	Registrar Judicial High Court of J&K, Srinagar

By order

(Sanjay Dhar)

Registrar General

No. 10545-52/L.P Dated 14/07/2017

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of His Lordship.
- 2-3. Registrar Judicial, High Court of J&K, Jammu/Sriangar.
.....for information, and with the direction to disburse the said amount to the concerned against proper receipt out of the Advocates Welfare Fund Account maintained by their offices.
4. President Bar Association, Jammu/Srinagar for information.

5-7.

8. 9/c NIC, High Court, Srinagar.

Registrar General